GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA UNSTARRED QUESTION NO. 595 ANSWERED ON- 04/12/2025

DIGITALIZATION OF PUBLICLY AVAILABLE RECORDS

595 Shri Kartikeya Sharma:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the steps taken to digitize and make public the available records, judgements, orders of the High Courts and Supreme Court;
- (b) the steps being taken by the Ministry to promote the use of AI, NLP, blockchain and other cutting edge technologies;
- (c) whether a central repository of data from various courts is being maintained in an integrated manner to facilitate any analysis, conversion of data in AI ready format; and
- (d) whether the Ministry is planning to rollout projects such as AI chatbot, Legal AI LLM, AI agents, etc. in the near future?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): As part of the National eGovernance Plan, Phase-III of the eCourts Mission Mode project with an outlay of Rs 7210 crore is under implementation for ICT (Information and Communication Technology) in the Indian Judiciary. Its vision is to transform the judicial system with Information and Communication Technology enablement of courts and to enhance the judicial productivity, both qualitatively & quantitatively, making the justice delivery system accessible, cost effective, reliable, and transparent.

Budgetary outlay of Rs. 2038.40 crore has been made under the eCourts Project Phase III for digitisation of the entire court record - both legacy records and fresh filing of cases as per Standard Operating Procedure (SOP) approved by eCommittee, Supreme Court of India for scanning, storage, retrieval, digitization of court records and preservation of legacy data. As per the details provided by the eCommittee, Supreme Court of India, over 224 crore and 354 crore pages have been digitized till 30.09.25 in the High Courts and District & Subordinate Courts respectively.

Various initiatives under the eCourts Project have made the records, judgements and orders of the courts digitally available for the public. The Case Information System (CIS) software under the eCourts Project provides facility for publication of cause lists, daily proceedings, including judgments and orders for information of litigants and citizens. These documents can be accessed through various service delivery channels of the eCourts project like www.hcservices.ecourts.gov.in, official websites of the respective high court and mobile apps. For the Supreme Court of India, the same is available on its official website http://www.sci.gov.in.

The National Judicial Data Grid (NJDG) provides the public information on the pending and disposed cases by Supreme Court, High Courts and District & Subordinate Courts. Its interactive dashboard—featuring drill-down visual analytics and granular tabular reports is capable of supporting trend analysis, identification of high-pendency jurisdictions, workload assessment, and evidence-based policy making. Further, Judgment Search Portal, which is a repository of final orders and judgments from the High Courts and Supreme Court of India, provides free text search facility using various search parameters to search judgments/orders free of cost. Besides, initiatives such as SMS alerts, emails, and mobile applications, have been introduced to ensure real-time availability of cause lists and court orders.

Besides, efforts are being made for continuous upgrades in technology, skill and process re-engineering under the head of capacity building of stakeholders in Information and Communication Technology (ICT) including AI.

An AI based software tool called Legal Research Analysis Assistant [LegRAA] has been developed to aid judges in legal research and document analysis. Another AI based tool called Digital Courts 2.1 has been designed to assist Hon'ble Judges and Judicial Officers by providing a single window for managing all case-related information and tasks. Digital Courts 2.1 includes a number of advanced features to streamline judicial processes, such as:

- Anytime, anywhere secure access by Judicial Officer,
- Judges can search High Court and Supreme Court judgments.
- Judges can access e-filed documents, charge sheets, and orders from the CIS, as well as make and save annotations directly on case files using the Digi Note tool.
- AI-Powered voice-to-text (ASR SHRUTI) and translation (PANINI) functionalities to assist the judges with order and judgment dictation,
- Auto-populated templates for drafting orders and judgments,